

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

Punjab Cloth Mills, Bhiwani

1252. Sardar A. S. Saigal: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the inquiry into the affairs of the Punjab Cloth Mills, Bhiwani has been completed; and

(b) if so, whether the above report will be laid on the Table?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The Committee appointed under the Industries (Development and Regulation) Act, 1951, to investigate the affairs of the Punjab Cloth Mills, Bhiwani, completed its work and submitted its report in January, 1958.

(b) No, Sir.

12 hrs.

RE: MOTION FOR ADJOURNMENT

पंडित ब्रज नारायण "ब्रजेश" (शिव-पुरी) : अध्यक्ष महोदय, मैंने एक स्थगन प्रस्ताव आपकी सेवा में प्रस्तुत किया है। वहां पर पुलिस पूजा करते हुए व्यक्ति को गिरफ्तार कर के ले गई है। यह पूजा के अधिकार का प्रश्न है। एक एक्स एम० पी०—एक व्यक्ति जो कि पार्लियामेंट का मेम्बर रह चुका है—जैसा जिम्मेदार आदमी पूजा करते हुए प्रांतीय सरकार द्वारा पकड़ा जाये, यह कहां तक उचित है। इसलिये मैंने आपके सामने यह स्थगन प्रस्ताव प्रस्तुत किया है।

अध्यक्ष महोदय : आर्डर, आर्डर। इस बारे में जो आर्डर देना चाहिए, वह मैंने दे दिया है और आपको कम्युनिकेट भी कर दिया है। It is purely a matter of law and order. If the hon. Member feels that his fundamental rights

or religious rights, etc., have been interfered with, we are not sitting here as a court of law; there is the Supreme Court sitting close by. They can go to the Supreme Court. So, there is no meaning in trying to enlarge the jurisdiction of this House; others will resent it. I have already communicated my decision to the hon. Member. I cannot extend the jurisdiction of the House.

पंडित ब्रज नारायण "ब्रजेश" : अगर पूजा करने के बाद गिरफ्तार किया जाता तो क्या होता ?

अध्यक्ष महोदय : वह सब को गिरफ्तार कर सकते हैं। Otherwise, police and magistrates will not be there. क्या करें ? जो जो क्राइम बगैरह करता है, उस को पकड़ा जाता है।

श्री नाथ पाई (राजापुर) : पूजा क्राइम नहीं है।

12.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Indo-Pakistan talks held at Karachi

Shri A. M. Tariq (Jammu and Kashmir): Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The outcome of the recent talks held at Karachi between India and Pakistan on the outstanding border disputes between the two countries."

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): A meeting at the level of Secretaries was held in Karachi from 23rd to the 25th February, 1959. This meeting was held as a consequence of the meeting of the Prime Ministers of India and